

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623(ND)/2018

IN THE MATTER OF:

M/s J.M.Kapoor& Co.

vs

M/s Novex Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Coram:

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K.Subburaj,

Hon'ble Member (Technical)

Order delivered on 12.10.2018

For the Petitioner/Applicant

For the Respondent

: Mr. Atul Sharma, Advocates

: Mr. A.K.D.Sayarem, Mr. S.N.Gautam, Advocates

ORDER

Learned counsel for the respondents states that in compliance of the order dated 17<sup>th</sup> September, 2018 an affidavit has been filed and further states that the same should be treated as reply to the application. Learned counsel for the applicant seeks time to file response to the same affidavit/reply. Let rejoinder be filed within 2 days. Post the matter on 05.11.2018.

— Sel —

(DR. V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

Varinder Kumar

— Sel —

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)